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O.A. No. 472 of 2011

Madhabananda Sahoo.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 03.08.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. J. Sengupta, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. The applicant having faced an enquiry has been dismissed from service vide Annexure-A/1 dated 22.04.2010. In the present O.A., the applicant prays for a direction to the Respondents "to grant compassionate allowance as per Rule 65 of the Railway Service (Pension) Rules 1993 as has been clarified in R.B.E. No. 89 of 2008".

3. It is the case of the applicant that though he has preferred a representation under Annexure-A/2 dated 24.09.2010 before Respondent No.2 for grant of compassionate allowance, the same is still pending.

(Signature)

4. Since, it is the positive case of the applicant that the representation is still pending with the Respondents, as agreed to by the Ld. Counsel for the parties and without going into the merit of the case, we direct Respondent No.2 to consider and dispose of the pending representation as at Annexure-A/2 dated 24.09.2010 within a period of 60 days from the date of receipt of a copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No.2 and free copies of this order be given to the Ld. Counsel for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

RK